

(b) to (d) Millions of users worldwide from all sections of society use social networking sites. The technology and the associated application of social networking- allows the users to post the content of their choice automatically after registration with such sites without the role of service providers hosting such sites. The large number of users logging on to the sites and millions of pages on such sites make it practically very difficult to keep a vigil on all contents posted/hosted on these sites. Further, Government does not regulate content of the social networking sites. Government has notified Intermediary Guidelines Rules, 2011 under Section 79 of the Information Technology Act, 2000. These rules provide for the intermediaries to follow self-regulation. The intermediaries are also required to designate a grievance officer to redress such requests by the affected person. Any affected person may report the misuse of networking sites to the intermediary hosting these networking sites and request for removal / disabling of wrongful facts or objectionable content.

Also, the Telecom Service Providers provide, as per the terms and conditions of their license agreements, facilities for lawful interception and monitoring of communication flowing through their network including communications from social networking sites. However, the solution service providers of social networking sites secure certain communication to and from such networking sites by employing encryption, which pose challenges to security agencies to keep a vigil on contents of such sites.

The Government regularly interacts with Telecom Service providers and Solution Service Providers to address the issue and implement solutions to the extent possible keeping in view security, service and developmental needs of the country.

Losses due to uneconomic branch lines

*438. SHRIMATI VASANTHI STANLEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways incurred losses to the tune of Rs. 3000 crore as a result of uneconomic branch lines between 2005 and 2010;

(b) whether Railways are considering to rationalise freight and passenger tariffs to improve finances;

(c) if so, the details thereof; and

(d) the details of other steps Railways are planning to reduce losses?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) Yes, Sir. During the period between 2005 and 2010, Indian Railways incurred a loss of Rs. 3288 crore on account of operation of uneconomic branch lines.

(b) and (c) Rationalisation of freight and passenger fares on Indian Railways is an ongoing exercise and is undertaken from time to time keeping in view the changes in the economic scenario.

(d) To reduce working expenses and improve earnings on the uneconomic branch lines, the following measures have been taken wherever required by the concerned Zonal Railways:

- (i) Downgradation of stations into contractor-operator halts.
- (ii) Introduction of 'One Engine Only' system.
- (iii) Introduction of tourist packages.
- (iv) Curtailment of train services including running of trains only during day time, cancellation of trains on Sundays and other holidays etc.
- (v) Issue of passenger tickets by Travelling/Booking Clerks on the trains running on the section.
- (vi) Dismantling of sidings.
- (vii) Dismantling of Signalling equipments due to "One-train only" system.
- (viii) Introduce rail car service with reduced loads.
- (ix) Increase frequencies of trains.

Efforts are also being made to persuade the State Governments concerned to agree to the closure of the Uneconomic branch Lines.

Ban on Endosulfan

*439. SHRI R.C. SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Supreme Court's ban on production, sale and use of Endosulfan would harm the interest of farmers in the coming Kharif season;

(b) if so, how the Ministry is planning to move ahead on this issue, as the farmers with small holdings would suffer a lot;